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BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA

OA No.59/2024/EZ  
(Earlier OA No.25/2024/PB)  
Md. Sheik Ansaruddin

filed by  
Sanjay Ghosh  
Advocate

.....Applicant  
Versus

The State Of West Bengal & Ors

.....Respondents

Reply of Respondent No.4 to the Affidavits filed by Respondent No.1, District  
Magistrate, 24 Parganas North.

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03 SEP 2024

Before the Notary Public, Govt. of India  
Barasat, Dist.- North 24 Parganas (W.B.)

BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA

OA No.59/2024/EZ

(Earlier OA No.25/2024/PB)

Md. Sheik Ansaruddin

.....Applicant

Versus

The State Of West Bengal & Ors

.....Respondents



Sl. No. 119/24

Reply on behalf of Respondent no 4 to the Affidavits filed by Respondent No.1,  
District Magistrate, 24 Parganas North.

I, Sri Gautam Sanyal son of Late Bidhan Chandra Sanyal. aged about 61 years, by occupation Government Service, being the Executive Officer of Barasat Municipality having office at Rishi Bankim Chandra Chatterjee Road, Barasat, Kolkata-700124 do hereby solemnly affirm, declare and state as follows:

1. I am the above named deponent, respondent number 4 herein and I have made myself well conversant with the facts and circumstances of the instant case and I am competent to affirm and swear this affidavit.
2. I have gone through the copy of the two Affidavits affirmed by the Respondent No.1, District Magistrate, North 24 Parganas, which have been forwarded upon the municipality and I have gone through them and understood the purports and contents thereof.
3. This reply is being filed in compliance to the solemn order dated 01.08.2024 passed by this Hon'ble Tribunal.



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4. I have been advised to deal with and traverse only those statements and allegations which are relevant for the purpose of proper adjudication of this instant case and the statements which are not categorically denied by me and same may be treated as denied by me in-seriatim.
5. Now I state the following facts revealed from the records of the Municipality:
- a) The LR. Plot No. 127(RS Plot-70) being the embankment 'Pukurpar', Khaitan No. 1679, JL No. 78, Mouza-Uttarhat, Barasat, North 24 Parganas, comprising an area of 0.57 acres which circumscribes LR Plot no 128 (RS Plot No.-71) recorded as pukur (Shanpukur) having recorded area of 0.49 acres. owned by the Barasat Municipality.
- A photo copy of the LR plot information is annexed hereto and marked with letter- A
- b) Approximately more than 35-40 years back, a group of individuals began squatting partly encroaching the northern and eastern side of the embankment classified as 'pukurpar' being LR plot no. 127. Over time, these individuals established semi-permanent thatched huts on this land.
- c) In about 2008-2009, the squatters obtained electricity connections from WBSEDCL, indicating a level of recognized occupancy. It is also evident from the assessment records of Barasat Municipality that since 2008-2009 the municipal authorities mutated the names of the occupants in the assessment records and began collecting occupiers' tax from these individuals on the grounds that they have squatted on the Municipal land and as they are economically weaker sections of society being landless.



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- d) Subsequently, some of the occupants /assesees approached the local Councillor being the representative of this Barasat Municipality for dwelling unit under Housing for All (PMAY) scheme and on consideration and recommendation of the local councilor the Municipality allotted dwelling units under the said PMAY scheme to construct their dwelling units on the land. These dwelling units are being built by some of the occupiers under Pradhan Mantri Awas Yojana (PMAY)- Housing For All (Urban) Mission scheme on partly encroached portion of the eastern and northern side on the embankment (pukurpar) of the water body 'Shanpukur'.
- e) As the years passed the water body 'Shanpukur' had become polluted or degraded due to erosion of the embankment leading to the silting up of the pukur, diminished the water bodies capacity to store water and lead to the contamination of the water with sediments and pollutants resulting to disruption of natural processes like groundwater recharge and flood regulation.

After being observed the Board of Councilors of Barasat Municipality vide its meeting dated 17.02.2023 had decided and resolved to restore /revive and rejuvenate the said water body 'Shanpukur' and its embankments and consequently e-Tender was scheduled and floated. Thereafter, through a letter dated 26.07.2023 being Memo No. 185 BM/WD-01/2023-2024 the municipality approached the State Government through the Municipal Engineering Directorate for approval of Financial Bid Documents (Comparative Statements) from the competent authority for next course of action.



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A photo copy of the letter dated 26.7.2023 is annexed herewith and marked with letter 'B'

- f) Subsequently, the Additional Secretary to the Government of West Bengal vide letter bearing Memo No. 100/UDMA-13014(99)/130/2023-BDG-MA issued an order with approval of the Principal Secretary in acceptance of the Tender for Rejuvenation of the said water body commonly known as ShanPukur in Ward No.1 of Barasat Municipality.

A copy of the said memo is annexed herewith and marked with letter 'C'

- g) That the work order for Rejuvenation of the Water body Shanpukur under ward no.1 of Barasat Municipality has already been issued vide Memo No. 629-BM/WD-07/2023-24 dated 25.01.2024 under the signature of the Chairman, on behalf of the Board of Councillors, Barasat Municipality to start the work and complete the same within a stipulated time frame.

A copy of the said memo is annexed herewith and marked with letter 'D'

- h) Prior to the aforesaid fact stated herein above a writ petition being WPA No. 16611 of 2023 (In Re: Hosne Ara Begum vs. The State of West Bengal & Ors.) was heard by the Hon'ble Justice Suvra Ghosh on 22.11.2023 and after hearing the Lordship was pleased to dispose of the writ petition by directing the petitioner to submit a comprehensive representation before the District Magistrate, 24 Parganas North, Respondent No 1 herein, within two weeks from the date of the order



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and the District Magistrate was directed to consider and dispose of the representation granting reasonable opportunity of hearing to all concerned parties.

- i) Pursuant to the direction of the Hon'ble High Court at Calcutta, a miscellaneous proceeding being No. F-17/2023 was initiated by the Hon'ble District Magistrate, North 24 Parganas and after hearing all the interested parties an order dated 04.07.2024 was passed with a direction upon the municipal authority to apply to the Competent Authority for change of classification of LR plot no.127 recorded as 'Pukurpar' and the Competent Authority (ADM, LR) will dispose of the conversion application within 10 days from receiving the application from the Municipal Authority. Before allowing such conversion, all construction work related with drains must be stopped there.

A copy of the orders of the Hon'ble District Magistrate is marked with letter 'E'.

It is worthwhile to mention here that before directing the municipal authority to make an application for change of classification, the due procedures as per law was undertaken for spot enquiries pursuant to orders of the Hon'ble District Magistrate in the following way-

- i) The Special Land Acquisition Officer, North 24 Parganas, Barasat vide Memo No.31/XL/LAW requested the Chairman, Barasat Municipality to carry out a spot enquiry in connection with Plot No.(LR) 127,128,132 of Mouza- Uttarhat and submit the status report at the earliest.

A copy of the said memo is attached herewith and marked with letter- 'F'



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ii) Consequent to such request Sri Asani Mukhopadhaya, Chairman Barasat Municipality vide Memo No.2353-BM/55/2023-2024 dated 06.03.2024 informed the Special Land Acquisition Officer about the present status after spot inspection of the Plots, conducted in presence of the Revenue Inspector attached to the B.L&L.R.O , Barasat -I on 05.01/2024 and 20/02/2024 .

The sketch map prepared by Revenue Inspector attached to the B.L&L.R.O, Barasat -I for Barasat Municipality and Assessment Inspector of the Municipality which has been submitted by the Chairman indicates that there are 14 numbers of dwelling houses existing on the northern and eastern side of the pond.

House No.	Occupier name	House No.	Occupier name
1	Nazir Hossein	8	Sk. Enayat Ali
2	Sk. Anoyar	9	Khokan Ali
3	Md. Azizul	10	Sofiquel Islam Mondal
4	Sk. Arsaf	11	Mozina Bibi
5	Sk. Arif Ali	12	Abu Basar Mondal
6	Rezia Bibi	13	Rafik Gazi
7	Sk. Ali	14	Sohidul Gazi

A copy of the said memo along with the sketch map is collectively annexed herewith and marked with letter-'G'



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iii) Pursuant to the order of the Hon'ble District Magistrate an application dated 18.07.2024 for the conversion of the character of the municipal land being "Pukurpar" (embankment) was submitted by the Executive Officer of the Municipality to the ADM(LR) office of the District Magistrate , 24 Parganas North.

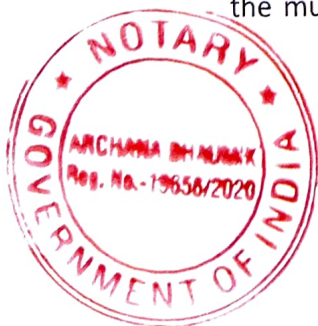
A copy of the said application is annexed herewith and marked with letter-'H'

j) As the Hon'ble District Magistrate, 24 Parganas North passed an order restraining all construction work related with drain till conversion of the land is allowed, as a result whereof the work for rejuvenation of the area around the waterbody although started by the agency 'Rajcon', it could not be continued till date.

6. The statements made in paragraph 1,2,3,4,5,6 and 7 are matters of record save what are matter of record I deny and dispute those statements which are contrary thereto and inconsistent therewith.

I say that those families who were the squatters on the embankment of the Shanpukur constructed semi permanent thatched huts for residence since more than 35-40 years.

Thereafter when Housing For All under the Pradhan Mantry Awas Yojana scheme came into existence some assessee /occupiers applied for dwelling units and after consideration and recommendation by the local councilor the municipality disbursed funds from the PMAY, some of the occupiers started construction of dwelling units upon the said land. Few of the occupiers are discharging their household waste in the pond which the municipality took notice of at that time as it was the duty cast upon



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the municipality under the West Bengal Municipal Act, 1993 to construct sewerage for the public.

Copies of applications from some occupiers for Housing For All fund duly signed by the local councilor is attached herewith and collectively marked with letter 'I'.

I submit that the Additional Secretary to the Government of West Bengal vide Memo No. 100/UDMA-13014(99)/130/2023-BDG-MA date.19/01/2023 issued an order with approval of the Principal Secretary in acceptance of Tender for Rejuvenation of the said water body and embankment commonly known as ShanPukur in Ward No.1 of Barasat Municipality.

I also submit that on reconciliation of the LR record of the land with the Detail Project Report prepared in 2022 for restoration of the water body it is revealed that the area of the water body being LR plot no. 128 has expanded from recorded 0.49 acre to physically 0.60 Acre i.e 0.11 Acres expansion due to erosion of the embankment of the water body. This may be evident from physical measurement of the water body. The photographs taken at the time of joint inspection prima facia depicting no space between houses and the water body possibly could be due to natural phenomena of erosion of the embankment of the water body for a long period of time.

A photo copy of the relevant portion of the Detail Project Report is annexed herewith and marked with letter-'J'.

7. I further submit that the said rejuvenation project has been stalled as till date no order was passed by the Collector U/S 4C of West Bengal Land Reforms Act, 1955 for changing the nature and character of the



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embankment 'pukurpar' being LR Plot No. 127, Khatian No. 1679 as prayed for.

I submit that after issuance of the said conversion order the municipality shall complete the sewerage system of the locality as also shall restore and revive the said water body in its original form and ensure the well-being of local communities and as such the water body can remain as a valuable community asset that would enhance the quality of life for people living nearby.

8. Now I deal with the supplementary affidavit wherein the statements made are matters of record and I reserve my right to make specific submission at the time of hearing if necessary.
9. The statements made in paragraphs 1,2,3 and 4 are true to my knowledge and those made in paragraph 5 a,b,c,d,e,f,g,h,i,j are information derived from the records and the rest are my submissions before this Hon'ble Tribunal.

*Gautam Sanyal*

Signature of the Deponent  
Executive Officer  
Barasat Municipality

Prepared in my office

*Sanku Ghosh*

Advocate



Solemnly affirmed before  
me *si. G. Sanyal* duty  
Identified by *S. Ghosh* Adv.  
on *3rd* Day of *Sept* 20*24*

*Archana Bhaumik*  
03.9.24

ARCHANA BHAUMIK  
Notary, Govt. of India  
Barasat, N. 24 Parganas  
Reg. No.: 19656/2020

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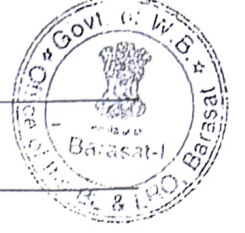
জেলা- উত্তর ২৪ পরগনা খতিয়ান নং- ১৬৭৯ [ ১৫০২০৭৮ ]

মোজা- উত্তরহাট জে.এল.নং- ৭৮ থানা- বারাসাত



(১) রাজস্ব- ০.০০ টাকা

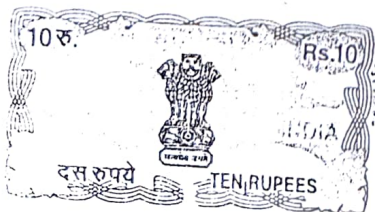
(২) জমির পরিমাণ(এ)- ১৪.২২০০ (৩) মোট দাগের সংখ্যা- ৩২



	(৪) অত্রস্বত্বের দখলকারের বিবরণ	(৫) স্বত্ব	(৬) মন্তব্য
নাম-	বারাসাত মিউনিসিপ্যালিটি	রায়ত	
পিতা-			
ঠিকানা-	নিজ		

(৭) অত্রস্বত্বের নিজ দখলীয় জমি

দাগ নং	জমির শ্রেণী	মন্তব্য	দাগের মোট পরিমাণ(এ)	দাগের মধ্যে অত্রস্বত্বের অংশ	দাগের মধ্যে অত্রস্বত্বের জমির অংশের পরিমাণ
					একর হেক্টর
১০৫০	রাস্তা		০.১১০০	১.০০০০	০.১১০০
১০৮০	রাস্তা		০.২০০০	১.০০০০	০.২০০০
১২৭	পুকুরপাড়		০.৫৭০০	১.০০০০	০.৫৭০০
১২৮	পুকুর		০.৪৯০০	১.০০০০	০.৪৯০০
১২৮৫	রাস্তা		০.১৮০০	১.০০০০	০.১৮০০
১৩১৯	রাস্তা		০.০৯০০	১.০০০০	০.০৯০০
১৩৪৩	রাস্তা		০.১৮০০	১.০০০০	০.১৮০০
১৩৮১	রাস্তা		০.০৯০০	১.০০০০	০.০৯০০
১৪১১	রাস্তা		০.৪৭০০	১.০০০০	০.৪৭০০
২০১৪	খাল		১.০৯০০	১.০০০০	১.০৯০০
২২৬	রাস্তা		০.৪৩০০	১.০০০০	০.৪৩০০
২৫১১	রাস্তা		০.২৭০০	১.০০০০	০.২৭০০



০৮/১১/২০২৩  
BARASAT I, BARASAT  
NORTH 24-PARGANAS

## ENGLISH TRANSLATION

District- North 24 Parganas Khaitian No- 1679 [1502078]

Mouza - Uttarhat J.L. no- 78 Police Station – Barasat

(1) Revenue - 0.00 Rupees

(2) Amount of Land (A) – 14 2200

(3) Total number of plots – 32

	(3) Particulars of the occupier	(5) Right	(6) Remarks
NAME FATHER ADDRESS	Barasat Municipality  Self	Raiyat	

(7) Particulars of Raiyat /

Occupied Land

Plot no	Class of Land	Comment	Total area of Plots	Share of Raiyat	Raiyat share in the plot	
					Acres	Hectares
1050	Road		0.1100	1.0000	0.1100	
1080	Road		0.2000	1.0000	0.2000	
127	Embankments		0.5700	1.0000	0.5700	
128	Pond		0.4900	1.0000	0.4900	
1285	Road		0.1800	1.0000	0.1800	
1319	Road		0.0900	1.0000	0.0900	
1343	Road		0.1800	1.0000	0.1800	
1381	Road		0.0900	1.0000	0.0900	
1411	Road		0.4700	1.0000	0.4700	
2014	Canal		1.0900	1.0000	1.0900	
126	Road		0.4300	1.0000	0.4300	
2511	Road		12700	1.0000	0.2700	

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# OFFICE OF THE MUNICIPAL COUNCILLORS OF BARASAT



RISHI BANKIM CHANDRA CHATTERJEE ROAD  
BARASAT, KOLKATA - 700 124

Phone : 2552 3211

Fax : 2562 3535  
2562 6900

Website : [www.barasatmunicipality.org](http://www.barasatmunicipality.org)

Email : - barasat\_05@yahoo.com

Date : 26/07/2023

Memo No.- 185 BM/WD-01/2023-2024

To :  
Executive Engineer,  
North 24 Parganas Division  
Municipal Engineering Directorate,  
7, K.B. Basu Road, 2<sup>nd</sup> Floor,  
Barasat, Kolkata-700124, North 24 Parganas

Subject:- Submission of 2 (two) nos Financial Bid Tenderly for Water body Rejuvenation in ward no30&1 of Barasat Municipality.

Ref:-Our Memo No-630-BM/WD-05/T-9/22-23 Dt-22/02/2023  
41-BM/WD-05/T-9/22-23/23-24 Dt-29/04/2023  
Tender ID No-2023-MAD-523272-1&2


Respected Sir,

I am forwarding here with 2(two) nos Financial Bid-documents (Comparative Statement) after completion of 2<sup>nd</sup>. Cll above mention NIT,s for necessary approval from competent authority, that we can proceed for next course of action in this regards.

Please take necessary action at an early date as per your convenience, that we can complete the same.

Thanking You.

Yours Faithfully,

  
Chairman,  
Barasat Municipality

Chairman  
Barasat Municipality

Encloser:-

- 1) Financial Bid Evaluation Sheet
- 2) Technical Bid evaluation sheet.
- 2) Tender Notice (1<sup>st</sup>. & 2<sup>nd</sup>.)
- 3) News paper cutting ( 3 nos. for 1<sup>st</sup>. & 2<sup>nd</sup>. Call )
- 4) Annexure-I Checklist for accepting tenders with less than 3 bids on 2<sup>nd</sup>. Or subsequent calls.
- 5) 1<sup>st</sup>. bid opening which recommended for 2<sup>nd</sup>. call

1  
Final - Tender  
BMT/WD-01/2023-2024  
27/7/23

Government of West Bengal  
Department of Urban Development & Municipal Affairs  
"Nagarayan"

DF- 8, Sector- I, Bidhannagar, Kolkata -700064

No. 100/UDMA-13014(99)/130/2023-BDG-MA

Dated: 19.01.2023

From : Additional Secretary,  
to the Govt. of West Bengal

To : Chairman,  
Barasat Municipality

Sub: Acceptance of tender rate for 02 nos. of works of rejuvenation at ward no. 30 and ward no. 01 within Barasat Municipality

Sir,

In reference to the above mentioned subject regarding acceptance of tender rate, I am directed to inform you that the rate offered by the lowest bidder (L1) as stated below may be accepted by the TIA in terms of F.D. Memo No. 2320-F(Y) dt.07.06.2022 with the recommendation of Departmental Tender Committee in its 77th Meeting held on 28.12.2023 subject to observance of all other rules, regulations & procedures:

Item No.	Name of the work	Name of the L1 bidder	Cost offered by L1 bidder (Rs. in lakh)	Remarks
03 (77th Meeting)	Rejuvenation of Lalengaga Pukur in Ward No. 30 of Barasat Municipality	RAJCON	72.499	L1 bidder rate quoted @ 0.15% below estimated cost out of single qualified bidder in 2nd call)
04 (77th Meeting)	Rejuvenation of Shan Pukur in Ward No. 01 of Barasat Municipality	RAJCON	46.173	L1 bidder rate quoted @ 0.18% below estimated cost out of single qualified bidder in 2nd call)

This Order is issued with approval of the Principal Secretary in concurrence with the F.A. of this Department.

Yours Sincerely,

Additional Secretary  
to the Govt. of West Bengal

Dated: 19.01.2023

No. 100/1(4)/UDMA-13014(99)/130/2023-BDG-MA  
Copy forwarded for information and necessary action to:

1. Chief Engineer, MED
2. Financial Advisor, Department of UD&MA
3. P.S. to HMIC, Department of UD&MA
4. Sr. P.A. to Principal Secretary, Department of UD&MA

Additional Secretary  
to the Govt. of West Bengal



~~15~~  
OFFICE OF THE MUNICIPAL COUNCILLORS OF BARASAT  
RISHI BANKIM CHANDRA CHATTERJEE STREET  
BARASAT, KOLKATA - 700 124.

Phone : 2552- 3211

2562- 3535

Fax: 2562- 6900

Email: - [barasatmunicipality05@gmail.com](mailto:barasatmunicipality05@gmail.com)

Web site: - [www.barasatmunicipality.org](http://www.barasatmunicipality.org)

Memo No.: 629 -BM/WD-07/2023-24

Date: 25/01/2024

Fund - " 15 th FC tied grant"  
(Water Management)

Sl. No.-2.

From: Sri Asani Mukhopadhyay,  
Chairman, Barasat Municipality.

To: Rajcon  
Prop/Part-Rajarsi Baisya & Avijit Baisya  
Patuli Baisya Para, Patulia Police Station,  
Kolkata-700119.

Ref: Tender Id.- 2023\_MAD\_523272\_2

Sub: Work order for Rejuvenation of Shan Pukur under ward no-1 of Barasat Municipality.

With reference to the tender vide NIT No. 41-BM/WD-05/NIEt-9 of 2022-23/2023-2024, Dated 29/04/2023 (2nd Call) for the above noted work, the undersigned, on behalf of the Board of Councillors, Barasat Municipality is pleased to inform that his quoted rate is "0.180%" (Zero point one eight zero percent) less than the Amount put to tender as per departmental estimate of 4625694.00 ( Rupees fourty six lakhs twenty five thousand six hundred ninety four) only inclusive of all charges. Total Value of the work thus comes to Rs. 4617367.750 ( Rupees fourty six lakhs seventeen thousand three Hundred sixty seven point seven five zero ) only.

The 2.00 % EMD deposited by you at the time of tendering will be a part of security deposit & the balance security money @ 8.00 % will be deducted from the progressive bill. This security money (10%) will be released after successful completion of job ( as per Govt. of West Bengal order bearing Memo NO. 5784-PW/L&A/2M-175/2017, dated 12/09/2017 (clause 17).

The agency is directed to execute a formal agreement immediately within 7 (seven) days with The West Bengal form no. - 2911 (ii) valued Rs. 5/- only, along with signed tender documents at the cost as mention in the NIEt, available from this Municipal office.

He is also requested to contact with the concerned Sub- Assistant Engineer, Barasat Municipality and to take up the work immediately (within seven days),

Please start the work immediately and complete the same within the stipulated period of time 270(two hundred seventy) days.

Failure to comply the instruction laid down in the order may cause to take steps against you as per rule.

Chairman

Barasat Municipality.

Chairman

Barasat Municipality

Memo No.: -BM/WD-07/2023-24

Date:

Copy forwarded for Information & necessary action to :-

- 1) The Joint Secretary, Urban Development & Municipal Affairs department, Govt. of West Bengal, Nagarayan Bhawan, Kolkata- 700064.
- 2) District Magistrate, North 24 Parganas, Barasat..
- 3) The Sub Divisional Office, Barasat, North 24 Parganas, ,
- 4) ,Executive Engineer, M.E. Dpt. North 24 pgs, 7, K.B. Bose Road, Barasat.
- 5) The Vice- Chairman, Barasat Municipality,
- 6) The Executive Officer, Barasat Municipality,
- 7) Finance Officer, Barasat Municipality

Chairman

Barasat Municipality

Chairman

Barasat Municipality

RAJCON

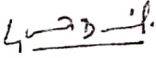
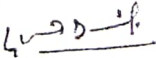
**ORDER SHEET****[RULE 129 OF THE RECORDS MANUAL, 1971]**

Order Sheet, dated from 01.12.2023 to

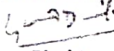
Misc\_Case No. ~~F-71202-2~~ of 2024

District - North 24-Parganas

Nature of Case: Proceeding in compliance with the order passed by Hon'ble Justice Suvra Ghosh, High Court, Calcutta on 22.11.2023 in W.P.A. No. 16611 of 2023 in the matter of Hosne Ara Begum -Vs- State of West Bengal and others.

Serial No. & Date of Order	Order and signature of Officer	Note of action on Order
1 ----- 01.12.2023	<p>Whereas it appears from communication dated 27.11.2023 by the petitioner Hosne Ara Begum received by this office on 27.11.2023 wherefrom it appears that the Hon'ble Justice Suvra Ghosh, High Court, Calcutta granted liberty to the petitioner to submit comprehensive representation before the 7<sup>th</sup> respondent i.e. District Magistrate, North 24 Parganas and the 7<sup>th</sup> respondent be directed to deal with the representation, in accordance with law within a period of four weeks from the date receipt thereof after granting reasonable opportunity of hearing to all concerned including the petitioner and the Barasat Municipality. The decision taken by the authority shall be communicated to the petitioner within a week thereof. No further construction shall be made by the authority by encroaching upon the petitioners land during pendency of disposal;</p> <p style="text-align: center;">And</p> <p>Whereas it appears that the said representation required to be disposed of in compliance with the order of the Hon'ble Court in accordance with law as directed.</p> <p>Issue, therefore, notices to all interested parties including the writ petitioner requesting to appear before the undersigned in his office chamber at Administrative Building, 3<sup>rd</sup> Floor, Barasat personally or through representative with all relevant documents in support of claim on 26.12.2023 at 3:30 P.M.</p> <p style="text-align: right;"> District Magistrate North 24-Parganas</p>	
2 ----- 22.12.2023	<p>Notice duly served and filed.</p> <p style="text-align: right;"> District Magistrate North 24-Parganas</p>	

Dictated and corrected by me

  
District Magistrate  
North 24-Parganas

~~X~~

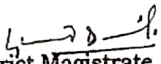
**ORDER SHEET**  
[RULE 129 OF THE RECORDS MANUAL, 1971]

Order Sheet, dated from 01.12.2023 to

Misc\_Case No. .... of 2024

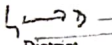
District - North 24-Parganas

Nature of Case: Proceeding in compliance with the order passed by Hon'ble Justice Suvra Ghosh, High Court, Calcutta on 22.11.2023 in W.P.A. No. 16611 of 2023 in the matter of Hosne Ara Begum -Vs- State of West Bengal and others.

3	<p>The case is taken up for hearing. Sk Assaruddin and Sk Ansaruddin, the two sons of Hosne Ara Begum filed hazira, Tapan Roy Burmon, Additional Executive Officer of Barasat Municipality filed hazira on behalf of Executive Officer and the Inspector-in-Charge of Barasat Police Station filed hazira.</p> <p>As I am busy otherwise the hearing is postponed today. Further hearing will be taken on 29.12.2023 at 3:30 P.M. in my chamber. All are informed accordingly.</p> <p style="text-align: right;">             District Magistrate            North 24-Parganas         </p>
4	<p>The case is taken up for hearing. Both the sons of Hosne Ara Begum, Sk Assaruddin and Sk Ansaruddin filed hazira. Assessment Inspector of Barasat Municipality filed hazira and Bholanath Roy, S.I. of Barasat Police Station filed hazira, B.L. &amp; L.R.O., BST-I is also present and filed hazira.</p> <p>The sons of petitioner (Hosne Ara Begum) Sk Assaruddin and Sk Ansaruddin submits that:-</p> <p>a) They are the owner of LR Plot No. 132 of Mouza-Uttarhat, J.L. No. 78 under Barasat Municipality with area 2.5 decimal of land classified as 'Bansjhar'. The low land situated to the west of aforesaid land is being owned by Barasat Municipality in plot no. 127 and 128 of the same mouza classified as 'Pukurpar' and 'Pukur' on and from 01.05.2023 a work of filling the Pukurpar and it looked like that it is being done to do construction thereon. An attempt being made to encroach the land owned by them. The Municipal Authority being the Government</p>

26.12.2023

Dictated and corrected by me

  
 District Magistrate  
 North 24-Parganas

29.12.2023

West Bengal Form No. 270

**ORDER SHEET****[RULE 129 OF THE RECORDS MANUAL, 1971]**

Order Sheet, dated from 01.12.2023 to

Misc\_Case No. .... of 2024

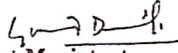
District - North 24-Parganas

Nature of Case: Proceeding in compliance with the order passed by Hon'ble Justice Suvra Ghosh, High Court, Calcutta on 22.11.2023 in W.P.A. No. 16611 of 2023 in the matter of Hosne Ara Begum -Vs- State of West Bengal and others.

Authority cannot acquire any land of the private party without initiating proper acquisition procedure.

Dumping of waste water over their land for not having proper drainage to pass out water which affects mango trees.

The BL & LRO, Barasat-I Block is directed to cause a physical enquiry with demarcation of the mentioned schedule of land on 05.01.2024 at 11:00 A.M. in presence of the petitioner and representative of Barasat Municipality. The S.I. of Barasat Police Station is directed to depute police personnel at the time of enquiry for maintaining law and order of that area. The enquiry report must reach this office by 10.05.2024.

  
District Magistrate  
North 24-Parganas

Dictated and  
corrected by me

  
District  
Magistrate  
North 24-  
Parganas

West Bengal Form No. 270

- X -

**ORDER SHEET**  
[RULE 129 OF THE RECORDS MANUAL, 1971]

Order Sheet, dated from 01.12.2023 to

Misc\_Case No. .... of 2024

District - North 24-Parganas

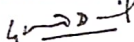
Nature of Case: Proceeding in compliance with the order passed by Hon'ble Justice Suvra Ghosh, High Court, Calcutta on 22.11.2023 in W.P.A. No. 16611 of 2023 in the matter of Hosne Ara Begum -Vs- State of West Bengal and others.

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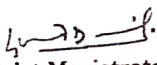
Dumping of waste water over their land for not having proper drainage to pass out water which affects mango trees.

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Dictated and  
corrected by me



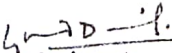
District  
Magistrate  
North 24-  
Parganas

  
District Magistrate  
North 24-Parganas

5

09.01.2024

The enquiry report conducted on 05.01.2024 is submitted by the BL&LRO, Barasat-I reveals that petitioners plot i.e. 132(LR) of Mouza- Uttarhat, J.L. No. 78 under Barasat Police Station is demarcated but no mention of present status of field position of plot no. 127 and 128 of the same mouza. Hence again the BL&LRO, Barasat-I is directed to report the status of the subject plots with photograph as alleged in the WPA No. 16611 of 2023 and to submit the report by 23.02.2024.

  
District Magistrate  
North 24-Parganas

6

23.02.2024

Case report taken up today. The BL&LRO, Barasat-I submitted enquiry report with photographs

West Bengal Form No. 270

**ORDER SHEET****[RULE 129 OF THE RECORDS MANUAL, 1971]**

Order Sheet, dated from 01.12.2023 to

Misc\_Case No. .... of 2024

District - North 24-Parganas

Nature of Case: Proceeding in compliance with the order passed by Hon'ble Justice Suvra Ghosh, High Court, Calcutta on 22.11.2023 in W.P.A. No. 16611 of 2023 in the matter of Hosne Ara Begum -Vs- State of West Bengal and others.

today from which it appears that LR plot no. 127 of mouza- Uttarhat, J.L. No. 56 under P.S.- Barasat is classified as Pukurpar (RoR) is converted and constructed pucca structures. Thereon no prior approval obtained from competent authority. The report is made a part of the proceedings. Hence the Chairman of Barasat Municipality is requested to submit status report of the said plots.

Dictated and corrected by me

L. D. P.

District  
Magistrate  
North 24-  
Parganas

7

11.06.2024

The case record is put up today. The enquiry report from Barasat Municipality is adduced and made a part of the proceedings from which it transpires that the plot (Pukurpar) is converted and some building constructed over that plot. Hence a fresh hearing date fixed on 21.06.2024 at 4:00 P.M. Dealing Assistant is directed to inform the interested parties and the Barasat Municipality accordingly.

Dictated and corrected by me

L. D. P.

District  
Magistrate  
North 24-  
Parganas

8

21.06.2024

The case record is taken up today. Sk. Ansaruddin S/o- the petitioner filed hazira. The representative of Barasat Municipality attended today. The son of the petitioner divulged that for construction of building in the Pukurpar hampered his outlets of the drain resulting of water logging in his plots. He wants to clean all garbage staged in the vicinity of his plots.

The Municipal Authority assured to clean all sewage water and garbage as early as possible.

-X-

West Bengal Form No. 270

**ORDER SHEET****[RULE 129 OF THE RECORDS MANUAL, 1971]**

Order Sheet, dated from 01.12.2023 to

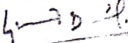
Misc\_Case No. .... of 2024

District - North 24-Parganas

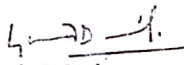
Nature of Case: Proceeding in compliance with the order passed by Hon'ble Justice Suvra Ghosh, High Court, Calcutta on 22.11.2023 in W.P.A. No. 16611 of 2023 in the matter of Hosne Ara Begum -Vs- State of West Bengal and others.

Hence, it is directed to clear all the blockage exists in the drains by 02.07.2024 and a compliance report must be given in the next hearing date i.e. on 04.07.2024 at 4:00 P.M. The Dealing Assistant is directed to inform all accordingly.

Dictated and corrected by me



District  
Magistrate  
North 24-  
Parganas

  
 District Magistrate  
North 24-Parganas

West Bengal Form No. 270

- 22 -

**ORDER SHEET**  
[RULE 129 OF THE RECORDS MANUAL, 1971]

Order Sheet, dated from 01.12.2023 to

Misc\_Case No. .... of 2024

District - North 24-Parganas

Nature of Case: Proceeding in compliance with the order passed by Hon'ble Justice Suvra Ghosh, High Court, Calcutta on 22.11.2023 in W.P.A. No. 16611 of 2023 in the matter of Hosne Ara Begum -Vs- State of West Bengal and others.

9	Case record is taken up for hearing.
----- 04.07.2024	<p>Sk. Absaruddin and Sk. Ansaruddin both sons of petitioner Hosne Ara Begum filed hazira. Sri Sapath Bhanja, Officer-in-Charge, Mafizul Ali, Surveyor, Indraneel Bhattacharya, Assistant Engineer of Barasat Municipality filed hazira.</p> <p>The representative of Barasat Municipality submitted the action taken report as directed yesterday i.e. on 21.06.2024 which made a part of the proceeding from which it transpires that the concern section of the said municipality had taken steps to remove the stagnant water and garbage heaped in the vicinity of the petitioner land. A project initiated and sanctioned to this municipality for rejuvenation of Shan Pukur in which the development of road construction of new drain is also included in the scheme to flow out the waste water to municipal drain of that area. But the concerned municipality had not obtained the necessary approval for change of classification from the competent authority.</p> <p>Ansaruddin emphatically states that the idea is very good but requested that during construction of drain the layout plan must not passing through his rayati land i.e. plot 132 (LR) of mouza- Uttarhat under Barasat Police Station.</p> <p>After hearing all sides and considering adduced documents in the records, the finding of the factual matrix and legal issues are recorded hereunder for</p>
<p>Dictated and corrected by me</p> <p><i>[Signature]</i></p> <p>District Magistrate North 24-Parganas</p>	<p>Deciding the matter in accordance with law:-</p> <ol style="list-style-type: none"> <li>1) The subject land involved in the matter is of the LR plots 132, 126 and 127 of Uttarhat mouza under Barasat Municipality where garbage and sewage water accumulated in the petitioner land</li> </ol>

**ORDER SHEET****[RULE 129 OF THE RECORDS MANUAL, 1971]**

Order Sheet, dated from 01.12.2023 to

Misc\_Case No. .... of 2024

District - North 24-Parganas

Nature of Case: Proceeding in compliance with the order passed by Hon'ble Justice Suvra Ghosh, High Court, Calcutta on 22.11.2023 in W.P.A. No. 16611 of 2023 in the matter of Hosne Ara Begum -Vs- State of West Bengal and others.

i.e. 132 of the said mouza.

- 2) From the field enquiry report submitted by the concerned BL & LRO, Barasat conducted in presence of the petitioner and municipal authority transpires that there is no encroachment of petitioners land as demarcated by the officials.
- 3) The Municipal Authority had initiated project for construction of pucca drain in that area so that no water logging takes place in that area.

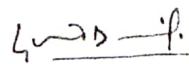
In view of above findings it is ordered that:-

- a) The municipal authority must apply to the competent authority for change of classification of plot no. (127) recorded as 'Pukur Par'. The Competent Authority (ADM,LR) will dispose of the conversion application within ten (10) days after getting the petition from the Municipal Authority. Before allowing such conversion, all construction work related with drain must be stopped violating such order action will be taken as per law.
- b) The BL&LRO, Barasat is directed to take legal action for unauthorized conversion. An action taken report must be submitted within 15 (fifteen) days after receiving the order.

The case is thus dispose of the order of Hon'ble High Court dated 01.12.2023. Certified copies of this order must be communicated to the parties free of cost.

Dictated and  
corrected by me

  
District  
Magistrate  
North 24-  
Parganas

  
District Magistrate  
North 24-Parganas



~~24~~ F 143

**Government of West Bengal  
Office of the District Magistrate & Collector  
North 24-Parganas, Barasat  
(District Law Section)**

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Memo No. 31 /XL/Law

Dated : 05 -03-2024

To  
The Chairman,  
Barasat Municipality  
Barasat, North 24 Parganas.

**Sub : Spot Enquiry in connection with Plot No. (LR) 127, 128, 132 of  
Mouza - Uttarhat, J.L. No. 78 under PS - Barasat as per order of  
the Hon'ble District Magistrate, North 24 Parganas arising out of  
the Order dt. 22-11-2023 in WPA No. 16611 of 2023.**

With reference to the subject mentioned above, you are requested to carry on the  
spot enquiry and submit the status report to the office of the undersigned.

You are requested again to submit the report as early as possible.

This may be treated Court Urgent.

Encl : Court Order.

*[Signature]*  
05/3/2024

**Special Land Acquisition Officer  
North 24 Parganas, Barasat**

Memo No. 31/1 /1(2)/XL/Law

Dated : -03-2024

Copy forwarded to :

1. The District Magistrate, North 24 Parganas for kind information.
2. The Additional District Magistrate (A), North 24 Parganas for kind information.

*[Signature]*  
05/3/2024

**Special Land Acquisition Officer  
North 24 Parganas, Barasat**



**OFFICE OF THE MUNICIPAL COUNCILLORS OF BARASAT**  
**RISHI BANKIM CHANDRA CHATTERJEE ROAD**  
**BARASAT, KOLKATA - 700 124.**

Phone: 2552-3211  
 2562-3535

Email: [barasatmunicipality05@gmail.com](mailto:barasatmunicipality05@gmail.com)

Website: [www.barasatmunicipality.org](http://www.barasatmunicipality.org)

Date: 06 /03/2024

Memo No. 2353 - BM / 55 / 2023 - 2024

From : Sri Asani Mukhopadhaya  
 Chairman, Barasat Municipality

To : The Special Land Acquisition Officer  
 North 24 Paraganas, Barasat, Kol-124

Sub: - Report in the matter of the L.R Plot No. 132, 127 & 128.

Ref:- Your letter vide memo no. 31/XI/LAW Dated 05/03/2024.

Sir

In pursuance to the above mentioned subject & reference, this is to inform you that we have inspected the matter in presence of the R.I attached to the B.L & L.R.O, Barasat-I dated 05/01/2024 & 20/02/2024.

As per our field enquiry (Barasat Municipality report is attached for reference) present status is depicted blow:

L.R. Plot No.	Present recorded owner	Character	Area (Acre)	L.R. Khatian	Present Status
132	1) Sk Kheruddin S/O- Sahiruddin 2) Hochneara Begum W/O- Sk Kheruddin	Banshjar	0.025	773,2987/1,	It is observed that the suit plot is lying vacant and surrounded by brick boundary wall. The plot has been demarcated.
128	Barasat Municipality	Pukur	0.49	1679	It is observed that a physically water body exists over the suit plot.
127	Barasat Municipality	Pukurpar	0.57	1679	It is observed that there are 14 (fourteen) no. of dwelling houses exists on the Northern and Eastern side of that pond. Municipality roads exists on the Western and Southern side of that plot.

Sending herewith the report to your kind perusal.

Encl: As stated.

2353(1-3)

Memo No. - BM / 55 / 2023 - 2024

Copy forwarded for the kind information to:

1. The District Magistrate, North 24 Parganas
2. The ADM & DL & LRO, North 24 Paraganas,
3. The S.D.O. Barasat Sadar , North 24 Parganas

Yours faithfully

*Asani*  
 Chairman

Barasat Municipality

Date 06/03/2024

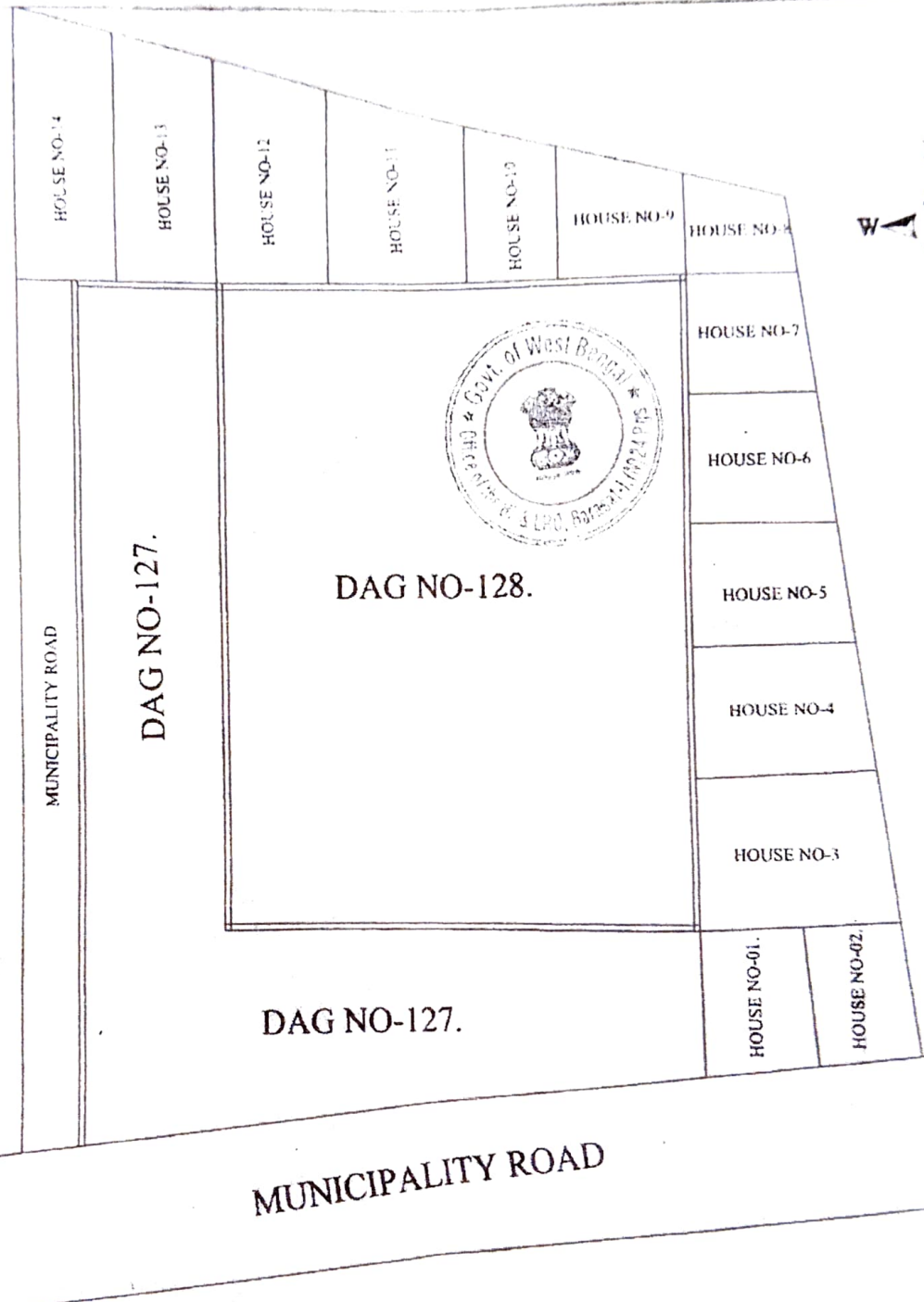
*Asani*  
 Chairman  
 Barasat Municipality

*Asani*  
 Chairman  
 Barasat Municipality

*Asani*  
 Chairman  
 Barasat Municipality

07/3/24  
 RECEIVED  
 MUNICIPALITY OFFICE  
 BARASAT

MOU. A -UTTARHAT, JL. NO.-78, DAG NO.- 127,128, IN WARD NO-01,  
 UNDER BARASAT MUNICIPALITY ,P.S- BARASAT ,DIST- NORTH24 PGS.



HOUSE NO	OWNER NAME
01	NAZIR HOSSEIN ✓
02	SK. ANOYAR ✓
03	MD. AZIZUL
04	SK. ARSAF ✓
05	SK. ARIF ALI ✓
06	REZIA BIBI
07	SK. ALI
08	SK. ENAYET ALI ✓
09	KHOKAN ALI
10	SOFIQUEL ISLAM MONDAL ✓
11	MOZINA BIBI
12	ABU BASAR MONDAL
13	ROFIK GAZI ✓
14	SHAHIDUL GAZI

*[Handwritten Signature]*  
 22/2/24  
 Revenue Inspector  
 Barasat Municipality  
 North 24 PGS.  
 Assessment & Surveying  
 Barasat Municipality

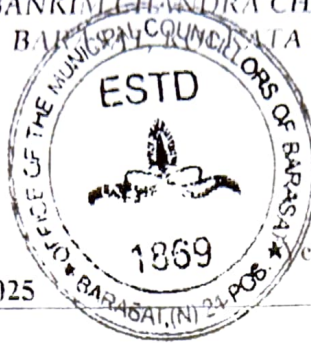
- X -

H

**OFFICE OF THE MUNICIPAL COUNCILLORS OF BARASAT**

RISHI BANKIM CHANDRA CHATTERJEE ROAD

BARASAT MUNICIPALITY, KOLKATA - 700 124.



Phone : 2552-3211

2562-3535

Fax No : 2562-6900

Email : barasat\_05@yahoo.com

info@barasatmunicipality.org

Website : www.barasatmunicipality.org

Date : 18/07/2024

Memo No. 694 - BM / 55 / 2024 - 2025

To : The ADM (LR),  
Govt of West Bengal,  
Office of the District Magistrate,  
Dist- North 24 Parganas,  
Barasat, Kolkata-700124

Sub: Application for conversion of classification of municipal land of Plot No- 127 at Mouza- Uttarhat, J.L No- 78, Khatian No- 1679 recorded as Pukur Par.

Ref: - proceedings in compliance of Hon'ble Court Order vide W.P.A No- 16611 of 2023

Sir,

Reference to the above mentioned subject I do hereby request you to kindly arrange for conversion of land character of municipal land Dag No - 127 at Mouza- Uttarhat, J.L No- 78, Khatian No - 1679 in Ward No- 01 under Barasat Municipality as per the order of District Magistrate, North 24 Parganas dated 04/07/2024 arising out in W.P.A No- 16611 of 2023 in the matter of Hosne Ara Begum vs State of West Bengal and others.

It also passes a direction from the end of the District Magistrate that without conversion of classification work no construction will be allowed.

Hence, you are requested to kindly arrange for the conversion of classification of said land at the earliest as priority basis.

Your co-operation in this regard will be highly appreciated.

Yours faithfully

Executive Officer

Barasat Municipality

Executive Officer

Barasat Municipality

Date. 18/07/2024

Memo No. 694(1) - BM/1 Law Cell / 2024 - 2025

Copy forwarded for kind information and necessary action to

The District Magistrate, North 24 Parganas in reference to Office Memo No- 1221(3)/XL/Law dated

09.07.2024



Executive Officer  
Barasat Municipality

Executive Officer  
Barasat Municipality

মাননীয় পৌরপ্রধান  
বারাসাত পৌরসভা  
বারাসাত, কোলকাতা-১২৪.

দিনাঙ্ক:.....

মহাশয়,

আমি শ্রী/শ্রীমতী মরাদ্দনা বিবি পিতা/স্বামী হুদেবর হু  
ঠিকানা রাধাপাড়া মেন ফিড, মাদ্রাসা, বারাসাত ওয়ার্ড নং ০২  
ফোন নম্বর ৬২৭০০ ৬৫০৪৭ আধার কার্ড নম্বর ৭৪২২ ১০৩৩ ৬৫  
আমি Housing for All সরকারী প্রকল্পে সদস্য কিস্তির জন্য  
আবেদন জানাচ্ছি। আমি আমার বাড়ী সরকার অনুমোদিত নতুন অনুযায়ী নির্মাণ করে  
(যদি না করে থাকি তার কারন ক)  
আমার বাড়ী পর্যবেক্ষণ করিয়া আমার সদস্য কিস্তি ছাড়বার ব্যবস্থা করি  
বাধিত থাকিব। এই সূত্রে জানাচ্ছি যে, আমি প্রথম কিস্তিতে ৬৫,০০০/-  
টাকা পেয়ে ৬৫,০০০/- পর্যন্ত গৃহ নির্মাণ কাজ সম্পন্ন করেছি।

১০/০৭/১৮  
HAFIZ QUAZI ARIF REZA  
Member  
Board of Administrators  
Barasat Municipality

পৌরপ্রতিনিধির মন্তব্য ও স্বাক্ষর,

মরাদ্দনা বিবি

১. ব্যাঙ্ক পাসবই এর প্রথম পৃষ্ঠা ও টাকা পাওয়ার পৃষ্ঠার জেরক্স কপি জমা দিতে।
২. বর্তমান বছরের ট্যাক্স এর জেরক্স কপি।
৩. প্লানের জেরক্স কপি।
৪. প্রতি ধাপে কাজ সম্পন্ন করার পর (প্রথম ধাপে ভীত শেষ করতে হবে / দ্বিতীয় ধাপে ছাদ ঢালাই শেষ করতে হবে / তৃতীয় ধাপে বাড়ীর পুরো কাজ সম্পূর্ণ শেষ করতে হবে) সেই কাজের ২ কপি ছবি জমা দিতে হবে।
৫. আধার কার্ড এর জেরক্স কপি দিতে হবে।

অফিসের ব্যবহারের জন্য।

2nd instalment upto plinth level

Area - 353 sqft

clear

F/R

L- 25'10" x 14'  
= 353.5

N/56

ENGLISH TRANSLATION

2018-2019

To,

The chairman,

Date-

Barasat municipality ,

Kolkata -124

Sir,

I Sri/Srimati ✓ MARJINA BIBI father /husband ✓ MUZIBAR RAHAMAN  
Address KAZIPARA MAIN R.D.P.O. Kazipara Ward number 1, BARASAT

phone 6290065087 Aadhar card number 9222103365 . I am applying for the second instalment under the **Housing for All** government scheme. I am constructing my house building as part the government sanction plan (if I am not doing so then the reasons are .....). I would be grateful if you take initiative in releasing my second instalment after supervising/ invigilating my house construction. I want to inform you that I have received first instalment of Rs. 65,000/- with which I have completed construction of my house up to foundation level .

Sign 9/01/2022  
Signature

Seal of HAFIZ QUAZI ARIF REZA  
MEMBER  
Councillor ward no 1 BOARD OF ADMINISTRATOR

Sincerely  
L.T. I of MARJINA BIBI

REMARKS OF REPRESENTATIVE OF MUNICIPALITY

- 1.Xerox copy of the first page of bank passbook and money receive transaction page.
- 2.Current year tax receipt xerox copy
3. Xerox copy of the plan.
4. After completion of the work in every steps ( first step up to foundation level to be completed/ 2nd step up to RCC roof to be complete/ the third level completion of entire construction of the house to be done ) two copies of photo of the work to be submitted .

For office use only

2nd Instalment upto plinth Level  
Area - 353 sqft  
clear  
Sign F/R



-81-

N/63

## ENGLISH TRANSLATION

To,

The chairman,

Barasat municipality ,

Kolkata -124

Sir,

I Sri/Srimati **SK AJGAR ALI**father /husband **PANCHU**Address **CHUDIYARPARA** P.O. Kazipara Ward number 1, **BARASAT -125**

phone **7439384488** Aadhar card number **740556783140** . I am applying for the second instalment under the **Housing for All** government scheme. I am constructing my house building as part the government sanction plan (if I am not doing so then the reasons are ..... **N/A** .....). I would be grateful if you take initiative in releasing my second instalment after supervising/ invigilating my house construction. I want to inform you that I have received first instalment of **Rs. 65,000/-** with which I have completed construction of my house up to foundation level .

Signature

**28/8/18**

Sincerely

Seal of **HAPIZ QUAZI ARIF REZA****AJGAR ALI**

Councillor ward no 1

**REMARKS OF REPRESENTATIVE OF MUNICIPALITY**

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3. Xerox copy of the plan.
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For office use only

Photo next  
up to the mark

18-19

মাননীয় পৌরপ্রধান  
বারাসাত পৌরসভা  
বারাসাত, কোলকাতা-১২৪.

দিনাঙ্ক:.....

মহাশয়,

আমি শ্রী/শ্রীমতী হাফিজ আরিফ রেজা পিতা/স্বামী হাফিজ  
 ঠিকানা বারাসাত, কোলকাতা, পৌরসভা, বারাসাত ওয়ার্ড নং ০১  
 ফোন নম্বর ৯৮৭০৬৮৭৬০৭ আধার কার্ড নম্বর 3578 1917 783  
 আমি Housing for All সরকারী প্রকল্পে দ্বিতীয় কিস্তির জন্য  
 আবেদন জানাচ্ছি। আমি আমার বাড়ী সরকার অনুমোদিত নক্সা অনুযায়ী নির্মান করেছি  
 (যদি না করে থাকি তার কারন.....)  
 আমার বাড়ী পর্যবেক্ষণ করিয়া আমার দ্বিতীয় কিস্তি ছাড়িবার ব্যবস্থা করিতে  
 বাধিত থাকিব। এই সূত্রে জানাচ্ছি যে, আমি প্রথম কিস্তিতে ১৫,০০০/-  
 টাকা পেয়ে ৩০ পর্যন্ত গৃহ নির্মান কাজ সম্পন্ন করেছি।

৩৭.০৭.২২

HAFIZ QUAZI ARIF REZA  
Member  
Board of Administrators  
Barasat Municipality

বিনীত,

হাফিজ আরিফ রেজা

পৌরপ্রতিনিধির মন্তব্য ও স্বাক্ষর,

১. ব্যাঙ্ক পাসবই এর প্রথম পৃষ্ঠা ও টাকা পাওয়ার পৃষ্ঠার জেরক্স কপি জমা দিতে হ
২. বর্তমান বছরের ট্যাক্স এর জেরক্স কপি।
৩. প্লানের জেরক্স কপি।
৪. প্রতি ধাপে কাজ সম্পন্ন করার পর (প্রথম ধাপে ভীত শেষ করতে হবে / দ্বিতীয় ধাপে ছাদ ঢালাই শেষ করতে হবে / তৃতীয় ধাপে বাড়ীর পুরো কাজ সম্পূর্ণ শেষ করতে হবে) সেই কাজের ৩ কপি ছবি জমা দিতে হবে।
৫. আধার কার্ড এর জেরক্স কপি দিতে হবে,

অফিসের ব্যবহারের জন্য।

Two storied and instalment  
up to hinked level  
Area - 172-898ft<sup>2</sup>  
clear

16-11-10-9'

= 172.89 sq ft

F/R

- 38 -

H/NO-67

## ENGLISH TRANSLATION

Photo Not up to MARK

To,

18/19

The chairman,

Date-

Barasat municipality ,

Kolkata -124

Sir,

I Sri/Srimati **KHOKON ALI**father /husband **HOSEN ALI**Address **KAZIPARA MAIN RD** P.O. Kazipara Ward number 1,

phone **7890687607** Aadhar card number **35781917783** . I am applying for the second instalment under the **Housing for All** government scheme. I am constructing my house building as part the government sanction plan (if I am not doing so then the reasons are .....). I would be grateful if you take initiative in releasing my second instalment after supervising/ invigilating my house construction. I want to inform you that I have received first instalment of **Rs. 65,000/-** with which I have completed construction of my house up to foundation level .

Signature

9/1/22

**HAFIZ QUAZI ARIF REZA**  
Seal of **BOARD OF ADMINISTRATOR**  
Councillor ward no 1 **BARASAT MUNICIPALITY**

Sincerely

**KHOKON ALI****REMARKS OF REPRESENTATIVE OF MUNICIPALITY**

1. Xerox copy of the first page of bank passbook and money receive transaction page.
2. Current year tax receipt xerox copy
3. Xerox copy of the plan.
4. After completion of the work in every steps ( first step up to foundation level to be completed/ 2nd step up to RCC roof to be complete/ the third level completion of entire construction of the house to be done ) two copies of photo of the work to be submitted .

For office use only

Two storied 2nd instalment .  
up to linted level  
Area - 172.89 sft  
clear

F/R

N/64

- 3A -

2021-22

153


21-22

মাননীয় পৌরপ্রধান  
বারাসাত পৌরসভা  
বারাসাত, কোলকাতা-১২৪.

দিনাঙ্ক: 23/11/23

স্বাক্ষর

আমি শ্রী/শ্রীমতী মুখিতা গাঙ্গুলি পিতা/স্বামী শ্রী/শ্রীমতী গাঙ্গুলি  
 ফোন নম্বর 74494 86293 ওয়ার্ড নং ০৫  
 আধার কার্ড নম্বর 7888 8847 6861  
 আমি Housing for All সরকারী প্রকল্পে কিষ্টি জন্য  
 আবেদন জানাচ্ছি। আমি আমার বাড়ী সরকার অনুমোদিত নতুন অনুযায়ী নির্মান করেছি।  
 (যদি না করে থাকি তার কারন.....)  
 আমার বাড়ী পর্যবেক্ষণ করিয়া আমার কিষ্টি কিষ্টি ছাড়িবার ব্যবস্থা করিলে  
 বাধিত থাকিব। এই সূত্রে জানাচ্ছি যে, আমি প্রথম কিষ্টিতে 45,000/-  
 টাকা পেয়ে কিষ্টি পর্যন্ত গৃহ নির্মান কাজ সম্পন্ন করেছি।

  
 Marium Masood Quazi  
 Councilor Ward No - 01  
 P.O. - Barasat  
 পৌরপ্রতিনিধির মন্তব্য ও স্বাক্ষর,

বিনীত,  
মুখিতা গাঙ্গুলি

১. ব্যাঙ্ক পাসবই এর প্রথম পৃষ্ঠা ও টাকা পাওয়ার পৃষ্ঠার জেরক্স কপি জমা দিতে হবে।
২. বর্তমান বছরের ট্যাক্স এর জেরক্স কপি।
৩. প্লানের জেরক্স কপি।
৪. প্রতি ধাপে কাজ সম্পন্ন করার পর (প্রথম ধাপে ভীত শেষ করতে হবে / দ্বিতীয় ধাপে ছাদ ঢালাই শেষ করতে হবে / তৃতীয় ধাপে বাড়ীর পুরো কাজ সম্পূর্ণ শেষ করতে হবে) সেই কাজের ২ কপি ছবি জমা দিতে হবে।
৫. আধার কার্ড এর জেরক্স কপি দিতে হবে।

অফিসের ব্যবহারের জন্য।

F.R  
March :- 24

-35-

N/64

## ENGLISH TRANSLATION

21-22

To,

The chairman,

Barasat municipality ,

Kolkata -124

Sir,

Date- 23/11/23

I Sri/Srimati **RAFIK GAZI**father /husband **SUKOR ALI GAZI**Address **KAZIPARA MAIND** P.O. Kazipara Ward number 1,phone **7449486293**Aadhar card number **788888476861**. I amapplying for the second instalment under the **Housing for All** government scheme. I am

constructing my house building as part the government sanction plan (if I am not doing so

then the reasons are .....). I would be

grateful if you take initiative in releasing my second instalment after supervising/ invigilating

my house construction. I want to inform you that I have received first instalment of Rs. 45,000/-

with which I have completed construction of my house up to foundation level .

Signature

Sincerely

Seal of **MARIUM/AASHOOD QUAZI****RAFIQ GAZI**

Councillor ward no 1

**REMARKS OF REPRESENTATIVE OF MUNICIPALITY**

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3. Xerox copy of the plan.
4. After completion of the work in every steps ( first step up to foundation level to be completed/ 2nd step up to RCC roof to be complete/ the third level completion of entire construction of the house to be done ) two copies of photo of the work to be submitted .

For office use only

F.R  
MARCH - 24

মাননীয় পৌরপ্রধান  
 বারাসাত পৌরসভা  
 বারাসাত, কোলকাতা-১২৪.

দিনাঙ্ক: 23/11/23

মহাশয়,

আমি শ্রী/শ্রীমতী শ্রীমতী আনোয়ার পিতা/স্বামী শ্রীমতী আনোয়ার  
 পিতা শ্রীমতী আনোয়ার (পিতা/স্বামী) ওয়ার্ড নং ০১  
 ফোন নম্বর 8697110135 আধার কার্ড নম্বর 5577 2063 92

আমি Housing for All সরকারী প্রকল্পে দ্বিতীয় কিস্তির জন্য  
 আবেদন জানাচ্ছি। আমি আমার বাড়ী সরকার অনুমোদিত নক্সা অনুযায়ী নির্মাণ করেছি,  
 (যদি না করে থাকি তার কারন.....)

আমার বাড়ী পর্যবেক্ষণ করিয়া আমার দ্বিতীয় কিস্তি ছাড়িবার ব্যবস্থা করিলে  
 বাধিত থাকিব। এই সূত্রে জানাচ্ছি যে, আমি প্রথম কিস্তিতে 45,000/-  
 টাকা পেয়ে ৫০ (পঞ্চাশ) পর্যন্ত গৃহ নির্মাণ কাজ সম্পন্ন করেছি।

M. Anwar  
 Anwarul Haque Anwar  
 Councilor Ward No. - 01  
 Barasat Municipality  
 পৌরপ্রতিনিধির মন্তব্য ও স্বাক্ষর,

বিনীত,  
SK. ANWAR

১. ব্যাঙ্ক পাসবই এর প্রথম পৃষ্ঠা ও টাকা পাওয়ার পৃষ্ঠার জেরক্স কপি জমা দিতে হবে।
২. বর্তমান বছরের ট্যাক্স এর জেরক্স কপি।
৩. প্লানের জেরক্স কপি।
৪. প্রতি ধাপে কাজ সম্পন্ন করার পর (প্রথম ধাপে ভিত শেষ করতে হবে / দ্বিতীয় ধাপে ছাদ ঢালাই শেষ করতে হবে / তৃতীয় ধাপে বাড়ীর পুরো কাজ সম্পূর্ণ শেষ করতে হবে) সেই কাজের ১ কপি ছবি জমা দিতে হবে।
৫. আধার কার্ড এর জেরক্স কপি দিতে হবে।

অফিসের ব্যবহারের জন্য।

F.R  
 March: - 24

১. কিস্তির টাকা ছাড়তে হবে।

- 37 -

N/55

## ENGLISH TRANSLATION

21-22  
2nd Instalment

To,

The chairman,

Date- 23.11.23

Barasat municipality,

Kolkata -124

Sir,

I Sri/Srimati **SK. ANOYAR**father/husband **SK. MOKTAR**Address **KARIGARPARA** P.O. Kazipara Ward number 1,

phone **8697110135** Aadhar card number **5577206392** . I am applying for the second instalment under the **Housing for All** government scheme. I am constructing my house building as part the government sanction plan (if I am not doing so then the reasons are .....). I would be grateful if you take initiative in releasing my second instalment after supervising/ invigilating my house construction. I want to inform you that I have received first instalment of **Rs. 45,000/-** with which I have completed construction of my house up to foundation level .

Signature

**SK. ANOWAR**  
SincerelySeal of **MARIUM MASHOOD QUAZI**

Councillor ward no 1

**REMARKS OF REPRESENTATIVE OF MUNICIPALITY**

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3. Xerox copy of the plan.
4. After completion of the work in every steps ( first step up to foundation level to be completed/ 2nd step up to RCC roof to be complete/ the third level completion of entire construction of the house to be done ) two copies of photo of the work to be submitted .

For office use only

F.R.  
MARCH-24

২১-২২  
৯/১

স্বাক্ষরিত  
তারিখঃ  
সংস্কৃতিকার্য- ১২৪

দিনাঙ্ক: ২৩/১১/২৩

শ্রীমতী রিফিয়া-বিবি পিতা/স্বামী পাঁচু মণ্ডল  
কসভাপাড়া জেইনবুর্গ ওয়ার্ড নং ০১  
৭৬০ ৩০৬১৫৫ আধার কার্ড নম্বর ৩১৬৫ ৬৪৫৫ ৩৬৭৬

এক্স প্রকল্পে দ্বিতীয় কিস্তির জন্য  
আবেদন জানাচ্ছি। আমি আমার বাড়ী সরকারি অনুমোদিত নক্সা অনুযায়ী নির্মান করেছি।  
আমি প্রথম কিস্তিতে ৪৫,০০০/- কিস্তি ছাড়িবার ব্যবস্থা করিলে  
আমি প্রথম কিস্তিতে ৪৫,০০০/- কিস্তি ছাড়িবার ব্যবস্থা করিলে  
পর্যন্ত গৃহ নির্মান কাজ সম্পন্ন করেছি।

  
Marium Mashood Quazi  
Councillor Ward No.- 01  
Barasat Municipality

বিনীত,  
- ডা

আমি পাসবই এর প্রথম পৃষ্ঠা ও টাকা পাওয়ার পৃষ্ঠার জেরক্স কপি জমা দিতে হবে।  
বর্তমান বছরের ট্যাক্স এর জেরক্স কপি।  
দ্বিতীয় পৃষ্ঠার জেরক্স কপি।  
প্রথম খাপে কাজ সম্পন্ন করার পর (প্রথম খাপে ভীত শেষ করতে হবে / দ্বিতীয়  
খাপে কাজ চালানো শেষ করতে হবে / তৃতীয় খাপে বাড়ীর পুরো কাজ সম্পূর্ণ শেষ  
করতে হবে) সেই কাজের কপি ছবি জমা দিতে হবে।  
আমি পাসবই এর জেরক্স কপি দিতে হবে।

F.R  
March:-24

- 30 -

N/65

## ENGLISH TRANSLATION

21-22  
W/1

To,

The chairman,

Date- 23.11.23

Barasat municipality ,

Kolkata -124

Sir,

I Sri/Srimati REZIA BIBI father /husband PANCHU MONDAL  
 Address KAZIPARA MAIR P.O. Kazipara Ward number 1,

phone 7603061545 Aadhar card number 315568553676 . I am applying for the second instalment under the **Housing for All** government scheme. I am constructing my house building as part the government sanction plan (if I am not doing so then the reasons are .....). I would be grateful if you take initiative in releasing my second instalment after supervising/ invigilating my house construction. I want to inform you that I have received first instalment of Rs.45,000/- with which I have completed construction of my house up to foundation level .

Signature

Seal of MARIUM MASHOOD QUAZICouncillor ward no 1 BARASAT MUNICIPALITY

Sincerely

LTI. of Rezia Bibi**REMARKS OF REPRESENTATIVE OF MUNICIPALITY**

- 1.Xerox copy of the first page of bank passbook and money receive transaction page.
- 2.Current year tax receipt xerox copy
3. Xerox copy of the plan.
4. After completion of the work in every steps ( first step up to foundation level to be completed/ 2nd step up to RCC roof to be complete/ the third level completion of entire construction of the house to be done ) two copies of photo of the work to be submitted .

For office use only

F.R  
March 29

2018 - 2019

মাননীয় পৌরপ্রধান  
 বারাসাত পৌরসভা  
 বারাসাত, কোলকাতা-১২৪.

দিনাঙ্ক:.....

মহাশয়,

আমি শ্রী/শ্রীমতী মুহম্মদ হানাত আলী পিতা/স্বামী মুহম্মদ হানাত আলী  
 ঠিকানা ৩৪/১, পদ্মা নগর রোড, হারদীগাড়া, বারাসাত ওয়ার্ড নং ৫  
 ফোন নম্বর ৭৪৭০৫৭৫/৪৫ আধার কার্ড নম্বর ৭৪৭৪ ৫১৫৭ ৫৩০৪  
 আমি Housing for All সরকারী প্রকল্পে দ্বিতীয় কিস্তির জন  
 আবেদন জানাচ্ছি। আমি আমার বাড়ী সরকার অনুমোদিত নক্সা অনুযায়ী নির্মান করো  
 (যদি না করে থাকি তার কারন.....  
 আমার বাড়ী পর্যবেক্ষণ করিয়া আমার দ্বিতীয় কিস্তি ছাড়িবার ব্যবস্থা করি  
 বাধিত থাকিব। এই সূত্রে জানাচ্ছি যে, আমি প্রথম কিস্তিতে ৬৫,০০০/-  
 টাকা পেয়ে ৩০ পর্যন্ত গৃহ নির্মান কাজ সম্পন্ন করেছি।

১০/০৭/২২  
 HAFIZ QUADRI REZA  
 Member  
 Board of Administrators  
 Barasat Municipality

বিনীত,  
মুহম্মদ হানাত আলী

পৌরপ্রতিনিধির মন্তব্য ও স্বাক্ষর,

১. ব্যাঙ্ক পাসবই এর প্রথম পৃষ্ঠা ও টাকা পাওয়ার পৃষ্ঠার জেরক্স কপি জমা দিতে ৩
২. বর্তমান বছরের ট্যাক্স এর জেরক্স কপি।
৩. প্লানের জেরক্স কপি ।
৪. প্রতি ধাপে কাজ সম্পন্ন করার পর (প্রথম ধাপে ভীত শেষ করতে হবে / দ্বিতীয় ধাপে ছাদ ঢালাই শেষ করতে হবে / তৃতীয় ধাপে বাড়ীর পুরো কাজ সম্পূর্ণ শেষ করতে হবে) সেই কাজের ২ কপি ছবি জমা দিতে হবে।
৫. আধার কার্ড এর জেরক্স কপি দিতে হবে,

অফিসের ব্যবহারের জন্য।

2nd instalment upto plinth level  
 Area - 343.51 sqft

clear  
৩০

FIR

L-29 L10  
 13'-10"  
 = 343.51 sqft

-X-

N/66

ENGLISH TRANSLATION

2018 - 2019

To,

The chairman,

Date-

Barasat municipality ,

Kolkata -124

Sir,

I Sri/Srimati SK. ENYAT ALI father /husband SK. ROMJAN  
 Address Kazipara Main Road P.O. Kazipara Ward number 1,

phone

Aadhar card number

. I am

applying for the second instalment under the **Housing for All** government scheme. I am constructing my house building as part the government sanction plan (if I am not doing so then the reasons are .....). I would be grateful if you take initiative in releasing my second instalment after supervising/ invigilating my house construction. I want to inform you that I have received first instalment of Rs. 65,000/- with which I have completed construction of my house up to foundation level .

Sign 9/1/22  
 Signature

Seal of HAFIZ QUAZI ARIF REZA  
MEMBER, Board of Administrator  
 Councillor ward no 1

Sincerely Signature of  
SK ENYAT ALI

**REMARKS OF REPRESENTATIVE OF MUNICIPALITY**

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3. Xerox copy of the plan.
4. After completion of the work in every steps ( first step up to foundation level to be completed/ 2nd step up to RCC roof to be complete/ the third level completion of entire construction of the house to be done ) two copies of photo of the work to be submitted .

For office use only

2nd Instalment upto plinth Level  
 Area - 343 sft.  
 clear  
 Sign

F/R

L- 24'-10"  
 13'-10"  
 343.51 sft

2.8. Details Water Quality of Waterbody:

Location	Ward No 1 / 22.725713°,88.500020°
Area	0.60 acre
Temperature	31.4 C
Turbidity	26 NTU
Total Dissolved Solids	663.6 mg/L
BOD at 27°C for 3 days	29.8 mg/L
COD	98.1 mg/L



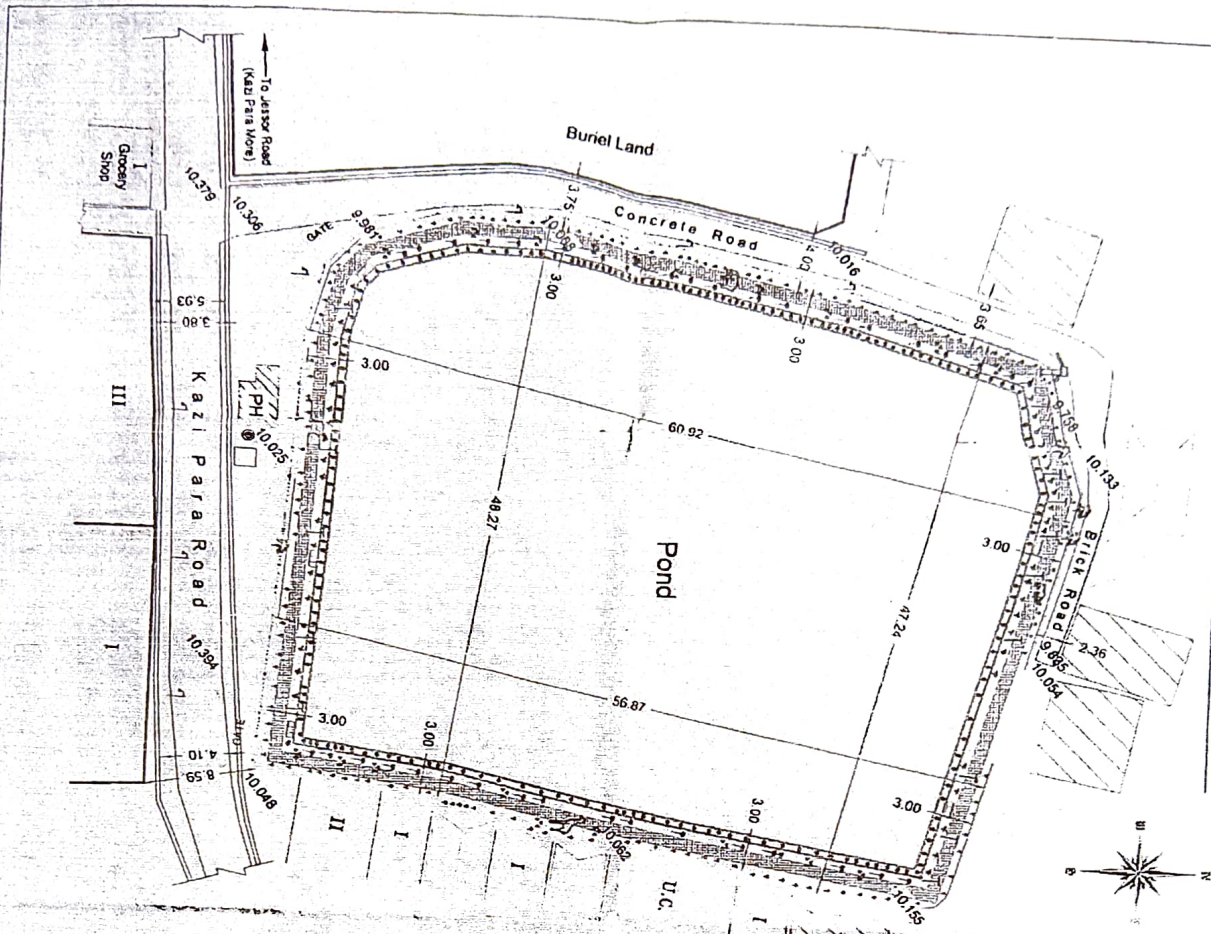
2.9. Current Capital Costs:

2.9.1. Civil Cost of Water Body Rejuvenation and Beautification :

Capital Cost that might be necessary for Rejuvenation and Beautification

Sl No	Description of Plant	Total Capital Cost(In Rs)
1	Civil Cost of Water Body Rejuvenation and Beautification	4844083.00
	Total	4844083.00

# Shan Pukur

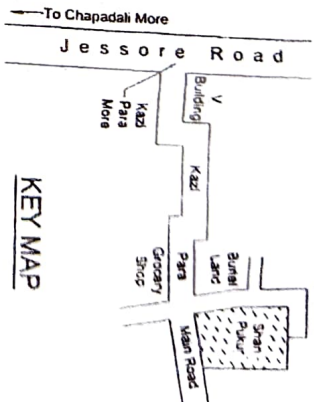


:- LEGEND :-

Sl. No.	Description	Symbol
1	Boundary/Wall	—
2	Bluminous Road	—
3	Concrete Road	—
4	Guard Wall	—
5	Existing Drain	—
6	Electric post	—
7	Light post	—
8	Exist. Tree	—
9	Hulment	—
10	Prop. Drain	—
11	Brick Road	—
12	Sea Saw	—
13	New Paver Block	—
14	Prop. Plant. Trees	—
15	Slide	—
16	Model of Animals	—
17	Railing Post	—
18	Chair	—
19	Gate	—

:- NOTES :-

- The Survey was Carried out with Reference to the Coordinates BM X = 651011.2894, Y = 2513904.3591, RL = 10.000 M. Fixed to the Concrete Road.
- North Line are Oriented with respect to Magnetic North.
- The Symbols Used Are Symbolic And May Vary With The Actual Dimension.
- Bench Mark Fixed On Concrete Road Whose RL is Assumed 10.000 M.
- Total Project Area = 3528.47 Sqm. = 0.87 Acre



**Client :-** Chairman, Barasat Municipality.

**Name of the Work :-** Rejuvenation of Shan Pukur under ward no 1 of Barasat Municipality.

**Tender Id :-** 2023\_MAD\_523272\_2

**Name of the Agency :-** Rajcon, Patuli Baisya Para, Patuli Police Station, Kol-19

**SCALE 1:250**

**APPROVED BY -**